

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-206(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

**NAME OF THE COMPANY: M/s. VCommission Media Pvt.Ltd. Vs M/s American Swan Lifestyle
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: For Petitioner (s): Present for counsel

For Respondent (s): None.

Order

Affidavit of ^{Service} evidence is being placed on record. None is present on behalf of the respondents. The petitioners are granted 7 days time to remove objections.

Ld. counsel for the petitioner prays for sometime to file the Resolution authorising filing of the present insolvency proceedings in favour of its signatory as well as the certificate of the bank in compliance of the provisions of 9(3)(c) of the Code.

To come up on 8th August 2017.

— Sd —

[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)

— Sd —

[INA MALHOTRA]
MEMBER [J]